

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4968  
ANSWERED ON:07.05.2012  
EXPORTS FROM SEZS  
Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether a large number of export panels and the Public Accounts Committee Reports have stated that Special Economic Zones (SEZs), export below their production capacity and nearly about 28 per cent;
- (b) whether the Government has obtained any specific report on the average and specific exports from SEZs during the last three years;
- (c) if so, the details thereof;
- (d) the specific penalties that have been levied against SEZs who have failed to meet the stipulated target;
- (e) whether failed SEZs have not been identified; and
- (f) the steps proposed to identify and declare such SEZs as failed SEZs and for taking appropriate action against those who have not utilised the land for stated objectives?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): The 30th Report of the Public Accounts Committee (2010-11) on performance of SEZs has, inter-alia, observed that out of an overall export of Rs. 7,149.23 crore made by a sample 22 SEZ units, the actual export content was only Rs. 1,999.27 crore (28 per cent) and the remaining Rs. 5,149.96 crore (72 per cent) related to Domestic Tariff Area (DTA) earnings.
- (b) and (c) The total value of exports from SEZs during the financial year 2009-10, 2010-11 and 2011-12 have been Rs. 220.7 thousand crore, Rs 315.9 thousand crore and Rs. 364.5 thousand crore respectively, registering growth of 121%, 46.11% and 15.38% over the exports of the immediately preceding financial year.
- (d) to (f): No export targets are set for Special Economic Zones (SEZs). However, the SEZs are under obligation to achieve positive Net Foreign Exchange (NFE) earnings to be calculated cumulatively for a period of 5 years from the commencement of production, failing which the units shall be liable for penal action under the provisions of the Foreign Trade (Development and Regulation) Act, 1992.